



ITEM NO.1

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1694/2019

NIRBAL SINGH@ NAWAL SINGH

Appellant

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

([ONLY I.A. No.188064/2021 IS LISTED UNDER THIS ITEM]
I.A. No. 188064/2024-GRANT OF BAIL

Date : 26-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) **Mr. Lok Pal Singh, Sr. Adv.**
 Mr. Nagendra Singh, Adv.
 Ms. Shaifali Singh, Adv.
 Mr. Surjeet Singh, Adv.
 Mr. Akash Choudhary, Adv.
 Mr. Gurrick Jassar, Adv.
 Mr. Dhruv Singh, Adv.
 M/S. V. Maheshwari & Co., AOR

For Respondent(s) **Mr. Sarvesh Singh Baghel, AOR**
 Mr. Shaurya Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The criminal appeal be listed in the month of February, 2025, for final hearing.
2. Trial Court records have been received.
3. Soft copies of the trial court records be made available to the learned advocates-on-record for the parties.

4. Having regard to the fact that the appellant is 73 years old and as on date has suffered incarceration for a little less than ten years, we direct that pending hearing of the appeal, the appellant shall be released on bail subject to such terms and conditions as may be fixed by the trial court.

5. Application for bail stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(VEENA RANI NAGPAL)
COURT MASTER (NSH)